#### fare from Calcutta to Port **Passenger** Blair

2519. SHRI M. BASAVARAJU: Will the Minister of SHIPPING AND TRANSPORT b<sub>e</sub> pleased to state:

- (a) what is the full and the half first class single passenger fare from Calcutta to Port Blair by the ship Harshavardhana;
- (b) what is the age upto which children are not charged fare for journey by the ship between Calcutta and Port Blair; and
- (c) what is the age upto which children are charged half fare for the said journey?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): (a) The full first class fare of MV HARSHAVARDHANA from Calcutta to Port Blair for single journey is Rs. 513.00 per passenger and half fare is Rs. 256.50 per passenger excluding diet.

- (b) One child upto three years and below is allowed to travel free. The second child (if any) upto three years and below is given 75 per cent concession over the full fare for the said journey.
- (c) Children aged three years and above and upto 10 years are charged half fare.

### बच्चों को विदेशों में भेजा जाना

2520. श्री धारे लाल खंडेलवाल : क्या समाज करगण मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या यह सच है कि विदेशों से सहायता प्राप्त कुछ स्वेच्छिक संगठन ग्रनचाहे बच्चों को विदेशों में भेजते 奇;
- .... (ख) यदि हां, तो इन संगठनों के नाम क्या हैं, तुंखा इन्हें किन-किन देशों

से कितनी-कितनी सहायता मिलती है तथा पिछले तीन वर्षों के दौरान सहायता के रूप में प्रत्येक को कितनी-कितनी राणि प्राप्त हई ;

to Questions

- (ग) वया इनमें से कुछ गैर-कानुनी गतिविधियों में संलग्न हैं ;
- (घ) यदि हां, तो सरकार द्वारा ऐसे संगठनों के विरुद्ध क्या कार्यवाही की जा रही है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उपमंत्री (श्री पीर के बंगन): (क) से (घ) अभिभावक ग्रौर ग्राधित ग्रधिनियम 1980 के ग्रन्तर्गत सक्षम न्यायालयों से ग्रादेश प्राप्त कर कुछ संगठनों द्वारा अभिभावकां के आश्रितों के रूप में बच्चों को विदेशों में भेजा जाता है । उपयंक्त अधिनियम के ग्रन्तगंत कार्यवाही प्राइवेट पार्टियों के मध्य होती है। ग्रतः सरकार के पास ऐसे संगठनों की सूची नहीं है जो कि ऐसे बमामलों के लिए न्यायालयों में जाते हैं या बे सहायता प्राप्त करते हैं । चुँकि सक्षम न्यायालयों की ग्राज्ञा से ही विदेशी ग्रमिभावकों के ग्राक्षितों के रूप में बच्चों को विदेशों में भेज। जा सकता है इसलिए गैर-काननी रूप से विदेशों में बच्चों के भेजे जाने का प्रश्न ही नहीं उठता।

### Carrying of Night Soil

2521. SHRI H. HANUMANTHAPPA: Will the Minister of WORKS AND HOUSING be pleased to state;

- (a) the number of States where carrying of night soil is still in practice;
- (b) the details of the steps taken to £'top this system;
  - (c) what is the progress thereof; and

(d) by what time this practice can completely be stopped?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA"NARAIN SINGH): (a) to (d) There are a number of States where there are dry latrines which require carrying of night soil manually;

Sanitation is a State subject and schemes for implementation of sanitation programmes are formulated and implemented by the State Governments from the funds allocated in the State budgets. However to assist the State Governments, the Government of India in collaboration with the UNDP has got prepared feasibility studies for 110 selected and representative towns in 7 States for the introduction of low cost pourflush latrines. Implementation of the studies has to be undertaken by the State Governments. The Ministry of Home Affairs, Govt, of India is also providing assistance to some State Governments in this programme.

Feasibility Studies for another IOO towns in 14 States and Union Territories are also under preparation with UNDP assistance.

At the conference held in New Delhi in February, 1982 in which Ministers of State Governments participated, a resolution was adopted to the effect that a 'time-bound programme for the conversion of dry latrines in urban areas and the elimination of the degrading practice of manual handling of human waste be adopted by each State Government. A phased programme for this purpose should be drawn up and the programme be completed as expeditiously as possible. Municipal Acts should be amended where necessary to prohibit the construction of new latrines requiring carriage of human waste manually. Assistance of voluntary agencies which have done commendable work in this field should be enlisted in the implementation of this programme".

# Special Courts to deal with Family Disputes

- 2522. SHRIMATI RATAN (KUMARI. Will the Minister of SOCIAL WEL FARE be pleased to state;
- (a) whether Government has put before the State Governments a proposal for setting up special courts to deal exclusively with disputes regarding family matters; and
  - (b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The establishment of Family Courts for deciding family disputes is engaging the attention of the Government. The matter is at the formulation stage.

## Popularising Sports in Physically Handicapped Welfare Institutions

- 2523. SHRI LADLI MOHAN NIGAM: Will the Minister of SOCIAL WELFARE be pleased to state;
- (a) whether steps are proposed to be taken for popularising sports in physically handicapped welfare institutions;
- (b) whether jobs have been reserved for physically handicapped sportsmen in Government departments; and
- (c) the steps Government have taken to give jobs to such persons in the undertakings?

"THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a.) Government have already taken steps in popularising sports in physically handicapped welfare institutions\* These are as follows:-

(i) Under the Scheme of Assistance to Voluntary organisations assistance is available to them fo'r